

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 5286/2020

(Arising out of impugned final judgment and order dated 21-11-2019 in CWP No. 5294/2015 passed by the High Court of Punjab & Haryana at Chandigarh)

PEPSU ROAD TRANSPORT CORPORATION PATIALA & ANR. Petitioner(s)

VERSUS

DARSHAN SINGH & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.36634/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. K. K. Mohan, AOR

For Respondent(s)

Mr. Pushpender Singh, Adv.  
Ms. Shalini Kaul, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Mr. K. K. Mohan, learned counsel for the petitioners submits that similar matter SLP (C)No. 4235 of 2020 is pending consideration in this Court. List this matter along with SLP (C)No. 4235 of 2020 before the appropriate Court.

List the matter on 23<sup>rd</sup> July, 2021.

(NIDHI AHUJA)  
AR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER